

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P (IB) No. 108/KB/2018  
CA(IB) No. 119/KB/2018

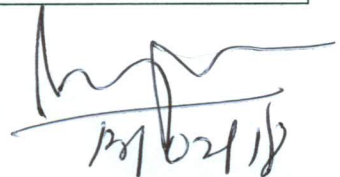
Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Sarla Tania -Vs- Nadia Health Care Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SANJAY KUMAR BAID  
ADVOCATE

SARLA TANTIA

  
13/2/18

2. Mickey Chowdhary

SARLA TANTIA

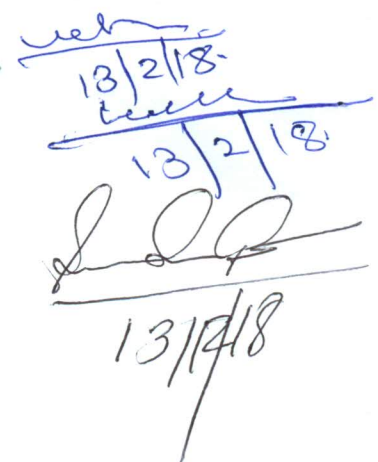
M. Chowdhary  
13/2/18

① M.

MR. Joy Saha SA Advocate  
MR. Sumon San Gupta Advocate  
MR Soano Roy Advocate  
MR. D Basu Malick Advocate

MR. Joy Saha SA Advocate  
Sumon San Gupta  
Soanya Roy

(Nadia Health care Pvt Ltd)

  
13/2/18  
13/2/18  
13/2/18

P.T.O.

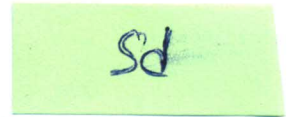
## ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

CA(IB) No. 119/KB/2018 came up for consideration today in CP(IB) No. 108/KB/2018, which was taken up for consideration on 12/02/2018 and the corporate debtor has given an opportunity to file reply and posted for hearing along with main C.P. on 16/03/2018.

Reply, if any may be filed by the operational creditor within 7 days by serving a copy on the corporate debtor and C.A. to be heard along with the C.P.

List it on 16/03/2018.



(Jinan K.R.)  
Member (J)